

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF BHAGWANDAS ISPAT PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	Bhagwandas Ispat Private Limited
2.	Date of Incorporation of Corporate Debtor	5 September, 1988
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U27109HR1988PTC030358
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	500, Priti Nagar, Satrodia Colony, Hisar, Haryana - 125005.
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Chandigarh Bench dated 23 October 2019 in Company Petition (IB) No. 222/CHD/HRY/ 2019
7.	Estimated date of closure of Insolvency Resolution Process	20 April 2020 (180 days from the Insolvency Commencement date which is 23 October, 2019)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	<b>Name:</b> Adv. Prajakta Menezes <b>Registration No:</b> IBBI/IPA-001/IP-P01349/2018-2019/12016
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	<b>Address:</b> 2D-1104, Dreams CHS, LBS Marg, Bhandup West, Mumbai – 400078. <b>Email Id:</b> prajakta@prmlegal.in
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	<b>Address:</b> Flat No. 701, 7 <sup>th</sup> Floor, Dheeraj Gaurav Heights - I CHS LTD, Off. New Link Road, Andheri West, Mumbai – 400053. <b>Email Id:</b> irp.bipl@gmail.com
11.	Last date for submission of claims	6 November 2019 Date of appointment of IRP is 23 October, 2019: date on which copy of order of NCLT, Chandigarh Bench in Company Petition No. (IB) No. 222/CHD/HRY/ 2019 was received.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Bhagwandas Ispat Private Limited** on 23 October 2019.

The creditors of **Bhagwandas Ispat Private Limited** are hereby called upon to submit their claims with proof on or before 6 November 2019 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Date: 25 October 2019**  
**Place: Mumbai**

**Adv. Prajakta Menezes**  
**Interim Resolution Professional**  
**Reg. No. IBBI/IPA-001/IP-P01349/2018-2019/12016**